

Fourteenth Loksabha

Session : 4

Date : 20-04-2005

Participants : [Azad Shri Ghulam Nabi](#), [Kyndiah Shri Paty Ripple](#), [Gavit Shri Manikrao Hodlya](#), [Ahmad Dr. Shakeel](#), [Elangovan Shri E.V.K.S.](#), [Dasmunsi Shri Priya Ranjan](#), [Baal Shri T.R.](#), [Elangovan Shri E.V.K.S.](#), [Muniyappa Shri K.H.](#), [Gavit Shri Manikrao Hodlya](#)

Title: Papers laid on the Table by members/Ministers.

12.23 hrs.

PAPERS LAID ON THE TABLE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD): Sir, I beg to lay on the Table-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajghat Samadhi Committee, New Delhi, for the year 2003-2004.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No.LT1904/2005)

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI P.R. KYNDIAH): Sir, I beg to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2003-2004.

Annual Report of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No.LT1905/2005)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2003-2004, along with Audited Accounts.

A copy of the Review (Hindi and English versions) by the Government of the working of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2003-2004.

Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No.LT1906/2005)

THE MINISTER OF SHIPPING, ROAD TRANSPORT & HIGHWAYS (SHRI T.R. BAALU): Sir, I beg to lay on the Table a copy of the Merchant Shipping (Recruitment and Placement of Seafarers) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R.182 (E) in Gazette of India dated the 18th March, 2005 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

(Placed in Library, See No.LT1907/2005)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY (SHRI E.V.K.S. ELANGO VAN): Sir, on behalf of Shri Kamal Nath, I beg to lay on the Table a copy of the Foreign Trade Policy and Handbook of Procedures (Vol. I) (Hindi and English versions) for the year 2004-2009 (Updated as on 31st March, 2005).

(Placed in Library, See No.LT1908/2005)

THE MINISTER OF WATER RESOURCES (SHRI PRIYA RANJAN DASMUNSI): Sir, I beg to lay on the Table-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 2003-2004, along with Audited Accounts.

Statement regarding Review (Hindi and English versions) by the Government of the working of the Betwa River Board, Jhansi, for the year 2003-2004.

Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No.LT1909/2005)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 2003-2004, along with Audited Accounts.

Statement regarding Review (Hindi and English versions) by the Government of the working of the National Water Development Agency, New Delhi, for the year 2003-2004.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No.LT1910/2005)

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Statement regarding Review by the Government of the working of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 2003-2004.

(ii) Annual Report of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No.LT1911/2005)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS & INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): Sir, I beg to lay on the Table –

(1) A copy of the Use of low power Equipment in the frequency band 865-867 MHz for (RFID) Radio Frequency Identification Devices (Exemption from Licensing Requirement) Rules, 2005 (Hindi and English versions) published in the Notification No. 168 (E) in Gazette of India dated the 11th March, 2005 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

(Placed in Library, See No.LT1912/2005)

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

Review by the Government of the working of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2003-2004.

(ii) Annual Report of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No.LT1913/2005)

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT & HIGHWAYS (SHRI K.H. MUNIYAPPA): Sir, I beg to lay on the Table-

(1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

(i) S.O. 18 (E) published in Gazette of India dated the 4th January, 2005 making certain amendments in the Notification No. S.O. 810 (E) dated the 13th July, 2004.

(ii) S.O. 1383 (E) published in Gazette of India dated the 17th December, 2004 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 7 (Madurai-Kanyakumari section) in the State of Tamil Nadu.

(iii) S.O. 1384 (E) published in Gazette of India dated the 17th December, 2004 regarding acquisition of land for building (widening) including construction of by-passes of National Highway No. 7 (Madurai-Kanyakumari section) in the State of Tamil Nadu.

(iv) S.O. 1385 (E) published in Gazette of India dated the 17th December, 2004 regarding acquisition of land for building (widening) and including construction of by-passes of National Highway No. 7 (Madurai-Kanyakumari section) in the State of Tamil Nadu.

(v) S.O. 1386 (E) published in Gazette of India dated the 17th December, 2004 regarding acquisition of land for building (widening) and including construction of by-passes of National Highway No. 7 (Madurai-Kanyakumari section) in the State of Tamil Nadu.

(vi) S.O. 1387 (E) published in Gazette of India dated the 17th December, 2004 regarding acquisition of land for building (widening) of National Highway No. 7 (Bangalore-Salem-Madurai- section) in the State of Tamil Nadu.

(vii) S.O. 349 (E) published in Gazette of India dated the 18th March, 2005 making certain amendments in the Notification No. S.O.1457 (E) dated the 20th December, 2003.

(viii) S.O. 245 (E) and S.O. 246 (E) published in Gazette of India dated the 23rd February, 2005 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 including construction of by-passes in the District Seoni in the State of Madhya Pradesh.

(ix) S.O. 285 (E) published in Gazette of India dated the 4th March, 2005 regarding acquisition of land for building (four-laning and widening) of National Highway No. 45 (Tindivanam-Villupuram-Trichy section) in the State of Tamil Nadu.

(x) S.O. 292 (E) published in Gazette of India dated the 4th March, 2005 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 54 (Silchar-Harangajo section) in the State of Assam.

(xi) S.O. 293 (E) published in Gazette of India dated the 4th March, 2005 regarding levy of fee from the user of four-laned stretch on Satara-Khandal section of National Highway No. 4 in the State of Maharashtra.

(xii) S.O. 51 (E) published in Gazette of India dated the 13th January, 2005 authorizing officers mentioned therein to acquire land for widening of existing National Highway in various districts in the State of Tamil Nadu.

(xiii) S.O. 109 (E) published in Gazette of India dated the 1st February, 2005 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 7 (Madurai-Kanyakumar section) in the State of Tamil Nadu.

(xiv) S.O. 111 (E) published in Gazette of India dated the 1st February, 2005 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 7 (Madurai-Kanyakumar section) in the State of Tamil Nadu.

(xv) S.O. 113 (E) published in Gazette of India dated the 1st February, 2005 regarding acquisition of land for building (four-laning and widening), maintenance, management and operation of National Highway No. 7 (Bangalore-Salem-Madurai-Kanyakumari section) in the State of Tamil Nadu.

S.O. 218 (E) published in Gazette of India dated the 17th February, 2005 regarding acquisition of land for building (widening) of National Highway No.28 (Lucknow to UP/Bihar

Border) in District Sant Kabir Nagar in the State of Uttar Pradesh.

(xvii) S.O. 219 (E) published in Gazette of India dated the 17th February, 2005 regarding acquisition of land for construction (widening) of National Highway No.28 (UP/Bihar Border-Muzaffarnagar) in District East Champaran (Motihari) in the State of Bihar.

(xviii) S.O. 206 (E) published in Gazette of India dated the 15th February, 2005 authorizing the Extra Assistant Commissioner and Land Acquisition Officer, district Kamrup, Assam to acquire land on National Highway No. 31 in the State of Assam.

(xix) S.O. 207 (E) published in Gazette of India dated the 15th February, 2005 regarding acquisition of land for the public purpose of development, maintenance, management and operation of National Highway No. 31.

(xx) S.O. 220 (E) published in Gazette of India dated the 17th February, 2005 regarding acquisition of land for the public purpose of development, maintenance, management and operation of National Highway No. 31.

(xxi) S.O. 221 (E) published in Gazette of India dated the 17th February, 2005 authorizing Additional Deputy Commissioner, district Barpeta, Assam to acquire land on National Highway No. 31.

(xxii) S.O. 222 (E) published in Gazette of India dated the 17th February, 2005 regarding acquisition of land for the public purpose of development, maintenance, management and operation of National Highway No. 31 in the State of Assam.

(xxiii) S.O. 223 (E) published in Gazette of India dated the 17th February, 2005 authorizing Additional Deputy Commissioner, district Nalbari, Assam to acquire land on National Highway No. 31.

(xxiv) S.O. 224 (E) published in Gazette of India dated the 17th February, 2005 regarding acquisition of land for the public purpose of development, maintenance, management and operation of National Highway No. 31 in the State of Assam.

(xxv) S.O. 225 (E) published in Gazette of India dated the 17th February, 2005 authorizing Additional Deputy Commissioner (Revenue), district Bongaigaon, Assam to acquire land on National Highway No. 31.

(xxvi) S.O. 234 (E) published in Gazette of India dated the 21st February, 2005 authorizing officers mentioned therein to

acquire land for building (widening) of various National Highways, including construction of by-passes or realignments in the States of Uttar Pradesh and Madhya Pradesh.

(2) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i to vi) of (1) above.

(Placed in Library, See No.LT1914/2005)

गृह मंत्रालय में राज्य मंत्री (श्री माणिकराव होडल्या गावित) : महोदय, मैं राज्यपाल (उपलब्धियां, भत्ते और विशोाधिकार) अधिनियम, 1982 की धारा 12 की धारा (3) के अंतर्गत राष्ट्रपति के विशो आदेश, जिसके द्वारा गोवा के राज्यपाल को राज्यपाल (भत्ते और विशोाधिकार) नियम, 1987 की अनुसूची-II के 'दोरा खर्चे' के अंतर्गत अतिरिक्त खर्चों के लिए प्राधिकृत किया गया है, की एक प्रति (हिंदी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

(Placed in Library, See No.LT1915/2005)

गृह मंत्रालय में राज्य मंत्री (श्री माणिकराव होडल्या गावित) : महोदय, मैं अपने सहयोगी श्री श्रीप्रकाश जायसवाल की ओर से मानव अधिकार संरक्षण अधिनियम, 1993 की धारा 34 की उपधारा (4) के अंतर्गत राष्ट्रीय मानवाधिकार आयोग, नई दिल्ली के वर्ष 2002-2003 के वार्षिक लेखाओं की एक प्रति (हिंदी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन सभा पटल पर रखता हूँ।

(Placed in Library, See No.LT1916/2005)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY (SHRI E.V.K.S. ELANGO VAN): Sir, I beg to lay on the Table-

(1) A copy of the Draft Notification No. F. No. 7(3)/99-IP (Hindi and English versions) containing Order regarding additions to the list of items for which the SSI limit of investment in plant and machinery would be upto rupees five crore under sub-section (3) of section 11B of the Industries (Development and Regulation) Act, 1951.

A copy of the Notification No. S.O. 420 (E) (Hindi and English versions) published in Gazette of India dated the 28th March, 2005 making certain amendments in Notification No. S.O. 477 (E) dated the 25th July, 1991 so as to delete 99 items from the list of items reserved for exclusive manufacture in the SSI sector under sub-section (2H) of section 29B of the Industries (Development and Regulation) Act, 1951.

(Placed in Library, See No.LT1917/2005)

